

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 209
(IB)-702/ND/2018
IA/2059/2021

IN THE MATTER OF:

Super Print Services

...

Applicant/Petitioner

Versus

M/s. Xalta Food and Beverages Pvt.Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 14.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: IA No. 2059/2021 - for the Respondent Bank of Baroda -
Miss Asiya Khan, Adv.
Advocate Akshay Kapoor for Siemens financial services private limited
Kajal Bhatia, Advocate for Respondent No. 7- Hero Fincorp
Mr. Varun Tikmani & Ms. Mehak Suri (Advocates for Liquidator)

ORDER

IA/2059/2021: Ld. Counsel appearing for the Liquidator submits that today he has received the reply, so time may be given to file the rejoinder. On his request, one week's time is granted to file the rejoinder. List the matter on 17th August, 2021.

Ld. Counsel appearing for the Applicant further submits that there are other applications, related with this matter are also pending. The Applicant is directed to share the list of the pending applications related with this matter. Thereafter, the Registry is directed to list all the pending applications along with this matter on 17th August, 2021.


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)